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Central Administrative Tribunal  
Principal Bench

C.P. No. 468/2004  
O.A. No. 2342/2002

New Delhi this the 28<sup>th</sup> day of January, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. Punit Prakash Vaid  
(Eldest Son of late Shri P.N. Vaid)
2. Praveen Prakash Vaid  
(2<sup>nd</sup> son of late Shri P.N. Vaid)
3. Pradeep Prakash Vaid  
(Youngest son of late Shri P.N. Vaid)

(Petitioners are the legal heirs of late Shri P.N. Vaid,  
R/o 53, Railway Colony, Moti Kunj,  
Mathura (U.P.)

-Petitioners

(By Advocate: Shri D.N. Sharma)

Versus

1. Shri Sudhir Kumar,  
Deputy Financial Advisor, Chief Accounts Officer,  
Headquarters Office, Central Organisation Railway  
Electrification, Nawab Yusuf Road, Civil Lines,  
Allahabad-211 001.
2. Shri Gaithaorei,  
Deputy Chief Accounts Officer/G.  
N.F. Railways, Maligaon (Gauhati)-781 001.

-Respondents

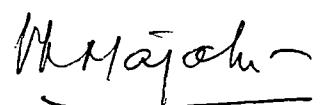
(By Advocate: Shri Rajinder Khatter, Shri P.K. Yadav  
& Shri VSR Krishna)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel for respondents has filed a copy of respondents' orders dated 1.12.2004 in compliance of Tribunal's directions dated 25.2.2004 in OA-2342/2002. As such, the directions of the Tribunal have been complied with by the respondents. However, if the applicants are still aggrieved, they will have liberty to challenge these orders. C.P. is dropped. Notices to the respondents are discharged.

  
(Shanker Raju)  
Member (J)

  
(V.K. Majotra)  
Vice Chairman (A)

cc.